

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-502**  
IB-215/ND/2020

**IN THE MATTER OF:**

Mayfair Biotech Pvt. Ltd.

**.....Applicant**

**Vs.**

Good Value Chemicals Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Ajay Singh, Adv.

**ORDER**

No one is present on behalf of the Operational Creditor at the time of hearing of the matter. It is noted that on the previous dates of hearing i.e. on 21.03.2024 & 23.02.2024, no one had appeared on behalf of the Operational Creditor. As mentioned in order dated 19.12.2023, the matter was heard on behalf of the Operational Creditor and Corporate Debtor on that date and both the sides were directed to file written submissions. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their written submission which is available on the e-portal of this Tribunal. Since no body is appearing on behalf of the Operational Creditor, right to file written submission by the Operational Creditor is closed. Order in this matter is **reserved**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**